
(2001) 08 GUJ CK 0119
In the Gujarat High Court
Case No : First Appeal No. 1659 of 2001

National Insurance Co. Ltd.	Vs	APPELLANT
Prakashbhai Mulshankerbhai Pandya		RESPONDENT

Date of Decision : 01-08-2001

Acts Referred:

Citation : (2001) 08 GUJ CK 0119

Hon'ble Judges : Y.B. Bhatt, J;M.C. Patel, J

Bench : Division Bench

Advocate : Dakshesh Mehta, for the Appellant; Kamlesh B. Mehta, for the Respondent

Final Decision : Dismissed

Judgement

Y.B. Bhatt, J.—Heard the learned counsel for the respective parties.

2. This is an appeal by the Insurance Company challenging the award u/s 140 of the Motor Vehicles Act, 1988. Obviously, this award is in the nature of an interim award which is subject to adjustment against the award which may be passed in the main claim petition viz. Motor Accident Claim Petition No.1459/1999 pending before the Motor Accident Claims Tribunal, Gondal. This principle is established by the Supreme Court decision in the case of The Oriental Insurance Co. Ltd. Vs. Hansrajbhai V. Kodala, reported at JT 2001(4) 477.

3. As a result of the hearing and discussion, a consensus has been arrived at between the learned counsel on the basis of which it is directed that the original claimant shall file an undertaking before the Tribunal within four weeks of the service of this order on the claimant, to the effect that the main claim petition shall not be abandoned, shall not be withdrawn and shall not be permitted to be dismissed for default or for any other cause, and that the claimant shall pursue the main claim petition on merits.

4. On the said undertaking being filed, the amount of this award may be withdrawn by the original claimant on furnishing security to the satisfaction of

the Tribunal.

5. Subject to the observations and directions hereinabove, this appeal is dismissed with no order as costs.

6. The amount deposited in the Registry, if any, by the appellant shall be transmitted to the Tribunal forthwith i.e. not later than 8th August 2001.

7. Direct service is permitted.